

**Notifications of the Ministry of Industry  
(Department of Industrial Development)  
under Industries (Development and  
Regulation) Act, 1951**

SHRI S. M. KRISHNA: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) •Notification S.O. No. 176(E)/18A/IDRA/83, dated the 14th March, 1983, under the proviso to subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-613-83].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under sub-section (2) of section 18AA read with proviso to section 18A(2) of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. No. 158(E)/L8AA/ - IDRA/83, dated the 4th March, 1983. [Placed in Library. See -No. LT-6405/83].

(ii) S.O. No. 174(E)/18FA/18AA/IDRA/83, dated the 14th - March, 1983.

(iii). S.O. No. 233(E)/18AA/IDRA/83, dated 28th March, 1983.

- (iv) S.O. No 233(E)/18AA/ IDRA/83, dated the 31st March, 1983.

[Placed in Library. See No. LT-6473/83 for (ii) to (iv)].

**I. Paper (Regulation of  
Production)  
Amendment Order, 1983**

**II. Paper (Control) Amendment Order, 1983**

SHRI S. M. KRISHNA; Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under sub-section (6)

of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. No. 286(E), dated the 11th April, 1983, publishing the Paper (Regulation of Production) Amendment Order, 1983.

(ii) S.O. No 287(E), dated the 1 April, 1983, publishing the Paper (Control) Amendment Order, 1983. [Placed in Library. See No. LT-6404/83 for (i) and (ii)]

**I. Reports of the National Police  
Commission and related papers**

**II. Delhi Police (General Conditions  
of Service) (Amendment) Rules, 1983**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VEI^KATASUBBAIAH): Sir, on behalf of my colleague, Shri N. R. Laskar, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the Second, Third, Fourth, Fifth, Sixth, Seventh and Eighth Reports of the National Police Commission, together with a statement on the Reports. [Placed in Library. See No. LT-6224/83].

II. A copy (in English and Hindi) of the Delhi Administration Notification No. F.5/80/82-Home(P)/Estt, dated the 31st March, 1983, publishing the Delhi Police (General conditions of service) (Amendment) Rules, 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Lib.-ary. See No. LT-6411/83]

**I. Indian Administrative service (Fixation  
of Cadre Strength) Third Amendment  
Regulations, 1983**

**II. All India Services (Death-cum-  
Retirement Benefits) Amendment Rules,  
1983**

**III. Indian Administrative Service  
(Fixation of Cadre Strength)  
Fourth Amendment Regulations, 1983**